The Uttar Pradesh Contingency Fund (Amendment) Act, 1970

Act 21 of 1970

Keyword(s):
Consolidated Fund, contingency

UTTAR PRADESH CONTINGENCY FUND (AMENDMENT) ACT, 1970

(U. P. Act No. 21 of 1970)

[*Authoritative English Text of the Uttar Pradesh Akasmikta Nidhi (Sanshodhan) Adhiniyam, 1970.*]

AN ACT

further to amend the Uttar Pradesh Contingency Fund Act, 1950

It is hereby enacted in the Twenty-first year of the Republic of India as follows:

1. This Act may be called the Uttar Pradesh Contingency Fund (Amendment) Act, 1970.

2. In section 4 of the Uttar Pradesh Contingency Fund Act, 1950—
   (i) after sub-section (2) the following sub-section shall be inserted, namely:

   "(3) The State Government shall, on the commencement of the Uttar Pradesh Contingency Fund (Amendment) Act, 1970, withdraw a further sum of four crores of rupees out of the Consolidated Fund of the State and place it to the credit of this Fund";

   (ii) in the marginal heading after the words "and a further sum of two crores of rupees" the words "and another sum of four crores of rupees" shall be inserted.

[For Statement of Objects and Reasons, please see Uttar Pradesh Gazette (Extraordinary), dated May 2, 1970.]

(Passed in Hindi by the Uttar Pradesh Legislative Assembly on May 4, 1970 and by the Uttar Pradesh Legislative Council on May 15, 1970.)

[Received the Assent of the Governor on June 3, 1970 under Article 200, of the Constitution of India and was published in the Uttar Pradesh Gazette (Extraordinary), dated June 6, 1970.]
उत्तर प्रदेश बाबूसमवा निधि (संशोधन) अधिनियम, 1972
(उत्तर प्रदेश अधिनियम संख्या 3, 1972)

उत्तर प्रदेश बिधान सभा ने दिनांक 3-1-1972 दिन के उत्तर प्रदेश बिधान परिषद ने दिनांक 7-1-1972 दिन के बैठक में स्वीकृत किया।

'भारत का संविधान के अनुसार 200 के प्रतिवर्ष राज्यपाल ने दिनांक 19-1-1972 दिन को ब्योजना बिधान का तथा उत्तर प्रदेश राज्यपाल अधिकारी ने दिनांक 20-1-1972 दिन को प्रकाशित किया।

उत्तर प्रदेश बाबूसमवा निधि (संशोधन) अधिनियम, 1950 में ब्राह्मण संस्थान करने के लिए

संस्थित नाम

उत्तर प्रदेश ब्राह्मण संस्थान के बीच में एकदम बाहर निवासित बाबूसमवा बनाया जाता है:

1. यह अधिनियम उत्तर प्रदेश बाबूसमवा निधि (संशोधन) अधिनियम, 1972 (कहलाया)

उत्तर प्रदेश बाबूसमवा निधि (संशोधन) अधिनियम, 1950 की बारा 4 में —

(1) उपधारा (3) के पश्चात् निर्माणित उपधारा बड़ा दी जाय, प्रवर्तित,—

"(4) उत्तर प्रदेश बाबूसमवा निधि (संशोधन) अधिनियम, 1972 के प्रारम्भ होने पर राज्य सरकार इस करोड़ रुपये की ओर धनराशि राज्य की बंधनित निधि में से निकालेगी और उसे इस निधि में जमा कर देगी।"

(2) पाश्चिमीपंजाब में शंक तथा शंक 4 करोड़ रुपये की एक ओर धनराशि तथा शंक 'का निकाला दाना' के बीच में शंक तथा शंक 10 करोड़ रुपये की एक ओर धनराशि रख दिये जायें।

उत्तर प्रदेश बाबूसमवा निधि अधिनियम, 1950 की बारा 6 की उपधारा (1) के रूप में पुनरावर्तित किया जाय और निर्माणित उपधारा (2) के रूप में जोड़ दिया जायः

"(2) इस अधिनियम के प्रथम वारे गये सभी नियम, नियामे जाने के पश्चात्, वयाचारी शंक ब्राह्मण बिधान मंडल के प्रारंभ स्थान के समान, जब उसका स्थान हो रहा हो, उसका प्रथम ब्राह्मण शंक वारे के कारण प्रथम रखे जायें और जब तक कि कोई वाद का इतिहासित न दिया जाय, गठबंधन में प्रकाशित होने के दिनांक में, ऐसे परिणामों या प्रभावित ब्राह्मणों के प्रथम रखी हुई प्रभावी होंगे जो विधि संग्रह के दोनों सदन उत्तर प्रदेश में करने के लिये सहमत हों, किन्तु इस प्रकार का कोई परिणाम या प्रभावित नियमों में प्रवृत्त प्रवाह न बनायें।"
UTTAR PRADESH CONTINGENCY FUND (AMENDMENT) ACT, 1973
(U. P. Act No. 4 of 1973)

[*Authoritative English Text of the Uttar Pradesh Akasmikata Nidhi (Sivichdhan) Adhiniyam, 1973]

AN ACT

further to amend the Uttar Pradesh Contingency Fund Act, 1950.

IT IS HEREBY enacted in the Twenty-third Year of the Republic of India as follows:—

1. This Act may be called the Uttar Pradesh Contingency Fund (Amendment) Act, 1973.

2. In section 4 of the Uttar Pradesh Contingency Fund Act, 1950,—

(i) After sub-section (4), the following sub-section shall be inserted, namely:—

"(5) The State Government shall, on the commencement of the Uttar Pradesh Contingency Fund (Amendment) Act, 1973, withdraw a further sum of ten crores of rupees out of the Consolidated Fund of the State and place it to the credit of this Fund";

(ii) In the marginal heading, after the words "and another sum of ten crores of rupees", the words "and a further sum of ten crores of rupees" shall be inserted.

3. (i) The Uttar Pradesh Contingency Fund (Amendment) Ordinance, 1972, is hereby repealed.

(ii) Notwithstanding such repeal, anything done or any action taken under the said Ordinance shall be deemed to have been done or taken under this Act, as if this Act was in force at all material times.

(*For Statement of Objects and Reasons, please see Uttar Pradesh Gazette Extra-Ordinary, dated December 14, 1972.)

(Passed in Hindi by the Uttar Pradesh Legislative Assembly on January 11, 1973, and by the Uttar Pradesh Legislative Council on January 18, 1973.)

(Received the Assent of the Governor on January 22, 1973 under Article 200 of the Constitution of India and was published in the Uttar Pradesh Gazette Extraordinary, dated January 22, 1973.)


Price 5 Paise
THE UTTAR PRADESH CONTINGENCY FUND (AMENDMENT) ACT, 1976*

[U. P. ACT NO. 38 OF 1976]

[Authoritative English Text of the Uttar Pradesh Akasmikata Nidhi (Sanshodh) Adhiniyam 1976]

AN

ACT

further to amend the Uttar Pradesh Contingency Fund Act, 1950.

It is hereby enacted in the Twenty-seventh Year of the Republic of India as follows:—

1. This Act may be called the Uttar Pradesh Contingency Fund (Amendment) Act, 1976.

2. In section 4 of the Uttar Pradesh Contingency Fund Act, 1950—
   (i) after sub-section (6), the following sub-section shall be inserted, namely:—

   "(7) The State Government shall withdraw, on August 18, 1976, a sum of ten crores of rupees, and on October 4, 1976, withdraw a further sum of ten crores of rupees out of the Consolidated Fund of the State and place the same to the credit of the Fund."

   (ii) for the existing marginal heading, the following shall be substituted, namely:

   "Withdrawal of sums out of the Consolidated Fund of the State and credit thereof to the Contingency Fund."

3. (1) The Uttar Pradesh Contingency Fund (Amendment) Ordinance, 1976 and the Uttar Pradesh Contingency Fund (Second Amendment) Ordinance, 1976 are hereby repealed.

   (2) Notwithstanding such repeal, anything done or any action taken under the said Ordinances shall be deemed to have been done or taken under this Act, as if this Act were in force at all material times.

*For Statement of Objects and Reasons, please see Uttar Pradesh Gazette, (Extraordinary) dated November 8, 1976.

(Passed in Hindi by the Uttar Pradesh Legislative Assembly on November 1, 1976 and by the Uttar Pradesh Legislative Council on November 4, 1977.)

(Received the Assent of the Governor on November 7, 1976 under Article 200 of the Constitution of India and was published in Part I (a) of the Legislative Supplement of the Uttar Pradesh Gazette, Extraordinary, dated November 19, 1976.)

Price 10 Paise
No. 2649(2)/XVII-V—1(Ka)-18-1982  

Dated Lucknow, September, 10, 1982

In pursuance of the provisions of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Akasmikata Nidhi (Sanshedhan) Adhiniyam, 1982 (Uttar Pradesh Adhiniyam Sankhya 23 of 1982) as passed by the Uttar Pradesh Legislature and assented to by the Governor on September 9, 1982.

THE UTTAR PRADESH CONTINGENCY FUND (AMENDMENT) ACT, 1982

[U. P. ACT NO. 23 OF 1982]

(As passed by the Uttar Pradesh Legislature)

AN

ACT

further to amend the Uttar Pradesh Contingency Fund Act, 1950

IT IS HEREBY enacted in the Thirty-third Year of the Republic of India as follows:—

1. (1) This Act may be called the Uttar Pradesh Contingency Fund (Amendment) Act, 1982.

(2) It shall be deemed to have come into force on June 19, 1982.

2. In section 4 of the Uttar Pradesh Contingency Fund Act, 1950, after sub-section (8), the following sub-section shall be inserted, namely:

“(9) The State Government shall, on the commencement of the Uttar Pradesh Contingency Fund (Amendment) Act, 1982, withdraw a further sum of fifty crores of rupees out of the Consolidated Fund of the State and place the same to the credit of the Fund.”

3. (1) The Uttar Pradesh Contingency Fund (Amendment) Ordinance, 1982 is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the Ordinance referred to in sub-section (1), shall be deemed to have been done or taken under this Act, as if the provisions of this Act were in force at all material times.

By order,

G. B. SINGH,

Sachiv.

पी.एस. ए. ए. ए. 0 117 सार्वजनिक—13-9-82—(1829)—1982—850 (मेंट 0)
In pursuance of the provisions of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Akasmikata Nidhi (Sanskodhan) Adhiniyam, 1985 (Uttar Pradesh Adhiniyam Sankhya 16 of 1985), as passed by the Uttar Pradesh Legislature and assented to by the Governor on August 14, 1985:

THE UTTAR PRADESH CONTINGENCY FUND (AMENDMENT) ACT, 1985

[U. P. Act No. 16 of 1985]
(As passed by the Uttar Pradesh Legislature)

AN
ACT

further to amend the Uttar Pradesh Contingency Fund Act, 1950

IT IS HEREBY enacted in the Thirty-sixth Year of the Republic of India as follows:

Short title. 1. This Act may be called the Uttar Pradesh Contingency Fund (Amendment) Act, 1985.

Amendment of section 4 of U. P. Act XIX of 1950. 2. In section 4 of the Uttar Pradesh Contingency Fund Act, 1950, after sub-section (9), the following sub-section shall be inserted, namely:

“(10) The State Government shall, on the commencement of the Uttar Pradesh Contingency Fund (Amendment) Act, 1985, withdraw a further sum of fifty crores of rupees out of the Consolidated Fund of the State, and place the same to the credit of the Fund.”

By order,

B. L. LOOMBA,
Sachiv.
In pursuance of the provisions of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Akasmikata Nidhi (Samshodhan) Adhiniyam, 1989 (Uttar Pradesh Adhiniyam Sankhya 24 of 1989), as passed by the Uttar Pradesh Legislature and assented to by the Governor on October 6, 1989.

THE UTTAR PRADESH CONTINGENCY FUND (AMENDMENT) ACT, 1989

(URA. ACT NO. 24 OF 1989)

(As passed by the U. P. Legislature)

AN ACT

Further to amend the Uttar Pradesh Contingency Fund Act, 1950.

IT IS HEREBY enacted in the Fortieth Year of the Republic of India as follows:—

Short title and commencement

1. (1) This Act may be called the Uttar Pradesh Contingency Fund (Amendment) Act, 1989.

(2) It shall be deemed to have come into force on June 3, 1989.

Amendment of section 4 of U. P. Act No. 19 of 1950

2. In section 4 of the Uttar Pradesh Contingency Fund Act, 1950, herein-after referred to as the principal Act, after sub-section (10), the following sub-section shall be inserted, namely:—

“(11) The State Government shall, on the commencement of the Uttar Pradesh Contingency Fund (Amendment) Act, 1989, withdraw a further sum of two hundred crores of rupees out of the Consolidated Fund of the State, and place the same to the credit of the Fund.”

Repeal and saving

3. (1) The Uttar Pradesh Contingency Fund (Amendment) Ordinance, 1989, is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the Ordinance referred to in sub-section (1), shall be deemed to have been done or taken under the corresponding provision of the principal Act, as amended by this Act, as if the provisions of this Act were in force at all material times.

By order,

NARAYAN DAS,
Sachiv.
In pursuance of the provisions of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Aakasmikta Nidhi (Sanshodhan) Adhiniyam, 1990 (Uttar Pradesh Adhiniyam Sankhya 13 of 1990) as passed by the Uttar Pradesh Legislature and assented to by the Governor on July 6, 1990.

THE UTTAR PRADesh CONTINGENCY FUND (AMENDMENT) ACT, 1990

[U. P. ACT No. 13 OF 1990]

(As passed by the U. P. Legislature)

AN

ACT

further to amend the Uttar Pradesh Contingency Fund Act, 1950

It is hereby enacted in the Forty-first year of the Republic of India as follows:

1. This Act may be called the Uttar Pradesh Contingency Fund (Amendment) Act, 1990.

2. In section 4 of the Uttar Pradesh Contingency Fund Act, 1950, after sub-section (11), the following sub-section shall be inserted, namely—

“(12) The State Government shall, on the commencement of the Uttar Pradesh Contingency Fund (Amendment) Act, 1990, withdraw a further sum of two hundred crores of rupees out of the Consolidated Fund of the State, and place the same to the credit of the Fund.”

By order,

NARAYAN DAS,
Sachiv.
No. 1413 (2)/XVII-V-1-1-(KA) 25-95

Dated Lucknow, August 1, 1995

In pursuance of the provisions of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Aakasmikta Nidhi (Sanshodhan) Adhiniyam, 1995 (Uttar Pradesh Adhiniyam Sankhya 13 of 1995) as passed by the Uttar Pradesh Legislature and assented to by the Governor on July 31, 1995:

THE UTTAR PRADHESH CONTINGENCY FUND (AMENDMENT) ACT, 1995
(U. P. ACT No. 13 of 1995)
[AS passed by the Uttar Pradesh Legislative]

AN

ACT

further to amend the Uttar Pradesh Contingency Fund Act, 1950.

1. (1) This Act may be called the Uttar Pradesh Contingency Fund (Amendment) Act, 1995.

(2) It shall be deemed to have come into force on March 31, 1995.

(3) It shall remain in force for a period of seven months from the date of its commencement but its expiry under the operation of this subsection shall not affect:

(a) the previous operation of, or anything duly done or suffered under this Act, or

(b) any right, privilege, obligation, or liability, acquired, accrued or incurred under this Act.
2. In section 4 of the Uttar Pradesh Contingency Fund Act, 1950, hereinafter referred to as the principal Act, after sub-section (12), the following sub-section shall be inserted, namely:—

"(13) The State Government shall on the commencement of the Uttar Pradesh Contingency Fund (Amendment) Act, 1995 withdraw a further sum of four hundred crores of rupees out of the Consolidated Fund of the State and place the same to the credit of the Fund."

3. (1) The Uttar Pradesh Contingency Fund (Amendment) Ordinance, 1995 is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act as amended by the Ordinance referred to in sub-section (1) shall be deemed to have been done or taken under the corresponding provisions of the principal Act as amended by this Act, as if the provisions of this Act were in force at all material times.

By order,

N. K. NARANG,

Pramukh Sachiv.
सरकारी गजट, उत्तर प्रदेश
उत्तर प्रदेशीय सरकार द्वारा प्रकाशित
असाधारण

विधायी परिषिक्षा
भाग—1, खण्ड (क)
(उत्तर प्रदेश अधिनियम)

लखनऊ, सोमवार, 31 अगस्त, 2020
भारतपद 9, 1942 शक सम्बत

उत्तर प्रदेश शासन
विधायी अनुमान—1

संख्या 1661/79-वि-1/20-1(क)-18-20
लखनऊ, 31 अगस्त, 2020

अधिसूचना
विचार

"भारत का संविधान" के अनुसार 200 के अनुसार राज्यपाल महोदय ने उत्तर प्रदेश आक्रमकता निधि (संस्थापन) विधेयक, 2020 जिसमें विचार (आयुक्त-व्यक्त) अनुमान-2 भ्रातहरूके संचालन के सम्बन्ध में सक्षम है, पर विनांक 28 अगस्त, 2020 को अनुसार आयुक्त की ओर वह उत्तर प्रदेश अधिनियम संख्या 15 सन 2020 के रूप में सर्वसाधारण की सूचनायों के अधिसूचना द्वारा प्रकाशित किया जाता है।

उत्तर प्रदेश आक्रमकता निधि (संशोधन)
अधिनियम, 2020
(उत्तर प्रदेश अधिनियम संख्या 15 सन 2020)
[जैसा उत्तर प्रदेश विधान सभा के द्वारा पारित हुआ]
उत्तर प्रदेश आक्रमकता निधि अधिनियम, 1950 का अभाव संशोधन करने के लिए
अधिनियम
भारत गणराज्य के इकस्तरव्य से निवासी अधिनियम बनाया जाता है तथा
1—(1) यह अधिनियम उत्तर प्रदेश आक्रमकता निधि (संशोधन) अधिनियम, 2020 का तथा
संशोधन नाम और प्रारम्भ

(2) यह विनांक 11 अथूल, 2020 से प्रस्तुत हुआ समा जायेगा।
In pursuance of the provisions of clause (3) of Article 348 of the Constitution, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Aakasmikta Nidhi (Sansodhan) Adhiniyam, 2020 (Uttar Pradesh Adhiniyam Sanldiya 15 of 2020) as passed by the Uttar Pradesh Legislature and assented to by the Governor on August 28, 2020: The Vitta (Aay-Vyayak) Anubhag-2, is administratively concerned with the said Adhiniyam.
THE UTTAR PRADESH CONTINGENCY FUND (AMENDMENT) ACT, 2020

(U.P. Act No. 15 OF 2020)

[As passed by the Uttar Pradesh Legislature]

AN

ACT

further to amend the Uttar Pradesh Contingency Fund Act, 1950.

IT IS HEREBY enacted in the Seventy First Year of the Republic of India as follows:—

1. (1) This Act may be called the Uttar Pradesh Contingency Fund (Amendment) Act, 2020.

(2) It shall be deemed to have come into force on April 11, 2020.

2. In section 4 of the Uttar Pradesh Contingency Fund Act, 1950 after sub-section (13), the following sub-section shall be inserted, namely:—

"(14) The State Government shall on the commencement of the Uttar Pradesh Contingency Fund (Amendment) Ordinance, 2020 withdraw a further sum of six hundred crore of rupees out of the Consolidated Fund of the State and place the same to the credit of the fund."

3. (1) The Uttar Pradesh Contingency Fund (Amendment) Ordinance, 2020 is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the provisions of the principal Act as amended by the Ordinance referred to in sub-section (1) shall be deemed to have been done or taken under the corresponding provisions of the principal Act as amended by this Act as if the provisions of this Act were in force at all material times.

STATEMENT OF OBJECTS AND REASONS

The 'Uttar Pradesh Contingency Fund' has been established in and for the State of Uttar Pradesh by the Uttar Pradesh Contingency Fund Act, 1950 and the limit of corpus of the Contingency Fund has been increased to Rs. 600 crore by the Uttar Pradesh Contingency Fund (Amendment) Act, 1990. Considering the increase in the State's budget size over the years and to arrange extra funds to fight COVID-19 pandemic, it was decided to increase the corpus of the Uttar Pradesh Contingency Fund from Rs. 600 crore to Rs. 1200 crore. In view of the above, it was decided to amend the aforesaid Act.

Since the State legislature was not in session and immediate legislative action was necessary to implement the aforesaid decision, the Uttar Pradesh Contingency Fund (Amendment) Ordinance, 2020 (U.P. Ordinance no. 6 of 2020) was promulgated by the Governor on April 11, 2020.

This Bill is introduced to replace the aforesaid Ordinance.

By order,

J. P. SINGH-II,
Pramukh Sachiv.